

15/4/91.
order/Judgement despatched
to Applicant/Respondent (s)
on 25.4.91

(6)

30/4/91

Dated 12-2-92

C.P. No-30/92 for
order, filed on 12/2/92

Rev. (01)

Notice issued to the
alleged contemptners
on 21.2.92 by

RMP
26/2

Notice dt. 21/2/92
Served on Appnt./Resp.
on 25.2/92 R.3
R.2

M.S.

Mr. G.S. Walia for the
applicant. Mr. N.K. Srinivasan
for the respondents.

Issue notice to the alleged
contemptners asking as to
why the contempt proceeding
should not be taken against
them in the contempt
alleged by the applicant.
Keep the case for orders
on C.P. No 30/92 on
6-3-92.

(M.Y. Priolkar) (U.C. Srivastava)
MCA V.C.

Per Tribunal Date: 6/3/92
Applicant in person / by G.S. Walia
Advocate / Respondent by N.K. Srinivasan
Council. Dy. Registrar
The matter adjourned to
for 12/6/92 for
final Hvy f
Dy. Registrar

17-6-92

Mr. Q.S. Walia, Counsel for the Applicant.

Mr. N.K. Srinivasan, Counsel, for the respondents.

Learned Counsel appearing for the respondents states that the passes have been issued to the applicant in pursuance of the direction of this Tribunal on 15-4-91.

Shri Walia is not in a position to ^{contradict} ~~clarify~~ the statement.

✓ If the passes ^{have been} ~~are~~ issued already ^{that} ~~there~~ ends the matter.

✓ If the passes ^{have} ~~are~~ not ^{been} issued the same shall be issued within two weeks.

We make it clear that if this order is not carried out, we will take ^{action} ~~against~~ the officer.

With this direction the Contempt Petition No. 30/92 is disposed of.

17/6/92

(M.Y. PRIOLKAR)
M(A)

(S.K. DHANON)
V.C.

Order/Judgment despatched
to Applicant/Respondent(s)
on 9/7/92

9/7/92